

MR. SPEAKER : One for each.

SHRI JYOTIRMOY BOSU : Why not have a short duration discussion under rule 193 ?

MR. SPEAKER : The Rules are, when you anticipate a discussion, we cannot allow another one on it. You have already fixed a debate on foreign affairs.

SHRI N. K. P. SALVE (Betul) : Will the Members, to whom questions will be allowed, be those who disturb you or who do not ? Who will be the Members who will be privileged to ask questions ?

SHRI G. VISWANATHAN (Wandiwash) : It should be expunged.

SHRI ATAL BIHARI VAJPAYEE : We are not disturbing you ; we are very cooperative.

MR. SPEAKER : Shri Salve is a lawyer.

SHRI N. K. P. SALVE : My sincere submission is, kindly give it to those who are perennially troubling you.

SHRI S. M. BANERJEE : It is a very, very cruel joke.

MR. SPEAKER : I thought, by placing him in the Chair I will make him learn certain lessons. But I am sorry that he has not learnt them.

SHRI S. M. BANERJEE : He is jealous because we have come nearer to you.

12.32 hrs.

QUESTION OF PRIVILEGE AGAINST
THE EDITOR OF *U. KYRWOH
KA RILUM*, SHILLONG

SHRI SEZHIYAN (Kumbakonam) : Sir, under rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have given notice to raise a question of privilege against the Editor, Printer and Publisher of the paper called *U. Kyrwoh Ka Rilum (Hill Messenger)*, which has in its issue dated

June 12, 1971, published a news item which in English reads as follows :—

“Rs. 750 per month for Refugees Chairman.

It is learnt that Mr. G. G. Swell has been appointed Chairman of Bangla Desh Refugees on a salary of Ra. 750/- per month. Friends, how do you feel about it ? It is because of this that the A.P.H.L.C. world is not quiet ? This is the real patriot, is he not ?”

I asked Shri G. G. Swell, the Deputy-Speaker, about it and he refuted the news item *in toto*. We know that the Deputy-Speaker is debarred from accepting any other office of profit. But the Deputy-Speaker felt very helpless as he himself could not raise a question here, because he occupies the Chair sometimes. It is not only against an individual but is against the very office of the Deputy-Speaker and the dignity of the House. This very patently false and defamatory imputation casts a reflection not only on the character of Shri G. G. Swell, but on the office and conduct of the Deputy-Speaker of the Lok Sabha and brings that high office in to disrepute and is a gross breach of privilege and contempt of the House. Therefore, I propose and move that the matter may kindly be referred to the Privileges Committee of the House.

SHRI S. M. BANERJEE (Kanpur) : I fully support this.

SHRI M. KALYANASUNDARAM (Tiruchirapalli) : We support this.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, मैं इसके खिलाफ हूँ। मेरा निवेदन है कि यह मामला पहले आप सम्पादक को लिखें कि क्या उसने इस तरह की खबर छापी है और क्या वह इस पर खेद प्रकट करने के लिए तैयार है ? अगर वह तैयार न हों, वैसे तो प्रोफेसर स्वेल भी खण्डन भेज सकते हैं और अगर वह खण्डन प्रकाशित न करें तो फिर प्रिविलेज का मामला बन सकता है। मुझे ताज्जुब है इस खसबार का नाम तो पहली दफा मैंने सुना है। कहीं ऐसा न हो कि इस प्रिविलेज मोशन के द्वारा उस खसबार का प्रकाश और

ज्यादा हो जाय। इसलिए अच्छा यह है कि पहले अपनी तरफ से सम्पादक को आप लिखें कि वह इसका संपन्न प्रकाशित करें। अगर वह संपन्न को प्रकाशित करने से इन्कार कर दें तो यह मामला प्रिविलेज कमेटी को भेजा जा सकता है। इस समय भेजना ठीक नहीं है।

SHRI SEZHIYAN : Even if this matter is referred to the Privileges Committee, they will not take a decision *suo motu*; they will also write to the persons concerned. Meghalaya is a very sensitive area. Bangla Desh refugees are going there. If pernicious rumours like this are floated there, the communal harmony existing there will surely be disrupted. I want that rumours should be nipped in the bud. Therefore, I want this House to take serious note of such allegations against the office of the Deputy-Speaker.

MR. SPEAKER : I examined this. This is a paper issued in Khasi language. This is in Meghalaya. Of course, none of us could read that language. I tried if any Member in this House could read it. And the only person who could read it was the Deputy-Speaker himself. This is the translation we have got.

As the office of the Deputy-Speaker is concerned—if it were just a Member, that is all right—the dignity of the office is much more important than certain conventions that we follow. But in this case I have a mind to forward it to the Privileges Committee. But let us follow the old practice. I will refer this to the Editor of the paper. After I receive the reply, I will consult Mr. Sezhiyan and the Deputy-Speaker. If they are satisfied, I will drop it. Otherwise, this will go to the Privileges Committee. I hope, all of you agree.

HON. MEMBERS : Yes.

12.36 hrs.

PAPERS LAID ON THE TABLE

Notifications under Article 320 of the Constitution in relation to Mysore

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

- (1) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated to 27 March, 1971, issued by the President in relation to the State of Mysore :—
 - (i) The Mysore Public Service Commission (Consultation) (First Amendment) Regulations, 1970 published in Notification No. G.S.R. 412 in the Mysore Gazette dated the 10th December, 1970. [Placed in Library. See No. LT—494/71]
 - (ii) The Mysore Public Service Commission (Consulation) (Second Amendment) Regulations, 1970, published in Notification No. G.S.R. 427 in the Mysore Gazette dated the 24th December, 1970. [Placed in Library. See No. LT—495/71]
- (2) An explanatory memorandum (Hindi and English versions) explaining the reasons for laying the above Notifications before Parliament. [Placed in Library. See No. LT—496/71]

Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : I beg to lay on the table—

- (1) A copy of the Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971, published in Notification No. DPC/5/RPA/68 in Mysore Gazette dated the 6th May, 1971, under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library, See. No. LT—497/71]
- (2) A statement explaining the reasons